

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Original Application No. 701 of 1998
Alongwith
Original Application No. 694 of 1998

Allahabad this the 04th day of September, 2002

Hon'ble Mr.S. Dayal, Member (A)
Hon'ble Mr.A.K. Bhatnagar, Member (J)

O.A.No. 701 of 1998

Shri Virendra Singh, Son of Late Shri Harbans Singh
resident of G-1/441, Armapur, Kanpur.

Applicant

O.A.No. 694 of 1998

Shri A.K. Singh, Son of Sri R.P.S. Rathod, Resident
of N.T./111/348, Armapur, Kanpur Nagar.

Advocate Km.Sandhya Agarwal

Applicant

Versus

1. Union of India through Secretary, Ministry of Defence (Production), New Delhi.
2. General Manager, Ordnance Factory, Kanpur.

Respondents(in both the O.As)

By Advocate Shri Amit Sthalekar

O R D E R (Oral)

By Hon'ble Mr.S. Dayal, Member (A)

These applications have been heard
together because they relate to the same issues
of law and fact, and are being decided by one order.

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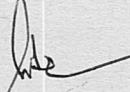
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2. These applications have been filed against the orders of suspension dated 04.06.98 seeking directions to the respondents to inform the applicants of the reason for suspension and contemplated inquiry, and give an opportunity of hearing before taking any action under C.C.S. (C.C.A.) Rules, 1965.

3. We have heard Shri Amit Sthalekar, counsel for the respondents, who has invited our attention to the counter-replies filed in which it has been stated that the applicants have been issued the charge-sheet dated 27.07.98. It appears that the Inquiry Officer has also been appointed. Under the circumstances, the applicants are aware of the reasons for their suspension and the orders of suspension were issued in contemplation of departmental inquiry. We find no infirmity in the orders of suspension, therefore, the O.As stand dismissed as lacking merits. No order as to costs.



Member (J)



Member (A)

|M.M./